

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A. No. 1610/95.

Date of order : 19.1.1996.

V. Sambasiva Rao

.. Applicant

Vs.

Union of India  
represented by:

1. Chairman,  
Telecom. Commission,  
Sanchar Bhavan,  
New Delhi-110001.
2. Chief General Manager,  
Telecommunications,  
A.P. Telecom. Circle,  
Hyderabad.

.. Respondents

Counsel for the Applicant .. Shri K.S.R. Anjaneyulu

Counsel for the Respondents .. Shri K. Ramulu, CGSC

C O R A M

Hon'ble Shri A.B. Gorthi, Member (A).

J u d g e m e n tI As per Hon'ble Shri A.B. Gorthi, Member (A) 

The relief claimed by the Applicant in this O.A. is for a direction to the Respondents to treat the period of training from 17.9.90 to 16.6.91 as period spent on duty and to pay monetary benefits consequential to such refixation.

2. The Applicant was working as a Telegraphist in the scale of pay of Rs. 975-1660 when he was selected for recruitment as Asst. Supdt. Telegraph Traffic (ASTT for short) for the recruitment year 1989-90. He was sent for training to the Regional Telecom. Training Centre (RTTC for short) Secunderabad on 17.9.90. After completing <sup>theoretical</sup> training for a period of 8 months at RTTC Secunderabad

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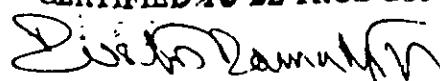
the Applicant was sent for one month's practical training at D.T.O. Guntur. On successful completion of the practical training he was appointed as ASTT (now redesignated as JTO) at Tenali in the scale of pay of Rs.1400-2600.

3. Learned counsel for the Applicant has drawn my attention to the judgement in O.A. No.101/92 on the file of the Ernakulam Bench of the Tribunal. The Applicants therein are similarly situated as the Applicant before me. The aforesaid O.A. was allowed with a direction to the Respondents to treat the period of training as period spent on duty in the cadre of ASTT and to pay the consequential monetary benefits to the Applicants. There is no reason why the Applicant before me should not be granted similar benefit.

4. In view of the above, this O.A. is allowed at the admission stage itself with a direction to the Respondents to treat the period of training from 17.9.90 to 16.6.91 as period spent on duty in the cadre of ASTT and to refix the pay of the Applicant accordingly and pay the consequential monetary benefits. This shall be done by the Respondents within a period of three months from the date of communication of this order.

5. The O.A. is ordered accordingly. No costs.

प्राप्तिक्रमित प्रति  
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न्यायालय अधिकारी  
COURT OFFICER  
केन्द्रीय न्यायालय अधिकारी  
Central Administrative Tribunal  
सेवानाम संकाय  
HYDERABAD BENCH

T.e  
Abdul Basheer  
Counsel for the Appellant

Contd.